

Search Committee
[A Committee constituted under the West Bengal
Real Estate (Regulation & Development) Rules, 2021]
New Secretariat Building
1, Kiran Shankar Roy Road
Kolkata-700 001

Detailed Notice

No. SCWBRERA/04/2022

Dated: 07.11.2022.

Applications are invited from the eligible and willing persons for the position of Administrative/Technical Member of West Bengal Real Estate Appellate Tribunal (WBREAT) within 7 days from the date of publication of the Notice in the newspapers.

Details of the eligibility, application format and relevant important information are available at the following portals:

- 1) <https://www.wbhousing.gov.in> (Housing Department)
- 2) <https://wbpar.gov.in> (P & AR Department)
- 3) <https://www.calcuttahighcourt.gov.in> (Hon'ble Calcutta High Court)

The duly filled in application form and required documents shall be submitted to the e-mail ID: scwbrera.housing-wb@bangla.gov.in.

By Order
Search Committee under WBRE(R&D) Rules, 2021

West Bengal Real Estate Appellate Tribunal (WBREAT)

Qualifications for appointment of Chairperson and Members:

1) A person shall not be qualified for appointment as the Chairperson or a Member of the Appellate Tribunal unless he-

(a) In the case of Chairperson, is or has been a Judge of a High Court; and

(b) In the case of a Judicial Member he has held a judicial office in the territory of India for at least fifteen years or has been a member of the Indian Legal Service and has held the post of Additional Secretary of that service or any equivalent post, or has been an advocate for at least twenty years with experience in dealing with real estate matters; and

(c) In the case of a Technical or Administrative Member, he is a person who is well-versed in the field of urban development, housing, real estate development, infrastructure, economics, planning, law, commerce, accountancy, industry, management, public affairs or administration and possesses experience of at least twenty years in the field or who has held the post in the Central Government or a State Government equivalent to the post of Additional Secretary to the Government of India or an equivalent post in the Central Government or an equivalent post in the State Government.

2) The Chairperson of the Appellate Tribunal shall be appointed by the appropriate Government in consultation with the Chief Justice of High Court or his nominee.

3) The Judicial Members and Technical or Administrative Members of the Appellate Tribunal shall be appointed by the appropriate Government on the recommendations of a Selection Committee consisting of the Chief Justice of the High Court or his nominee, the Secretary of the Department handling Housing and the Law Secretary and in such manner as may be prescribed.

Term of office of Chairperson and Members:

1) The Chairperson of the Appellate Tribunal or a Member of the Appellate Tribunal shall hold office, as such for a term not exceeding five years from the date on which he enters upon his office, but shall not be eligible for re-appointment:

Provided that in case a person, who is or has been a Judge of a High Court, has been appointed as Chairperson of the Tribunal, he shall not hold office after he has attained the age of sixty-seven years:

Provided further that no Judicial Member or Technical or Administrative Member shall hold office after he has attained the age of sixty-five years.

2) Before appointing any person as Chairperson or Member, the appropriate Government shall satisfy itself that the person does not have any such financial or other interest, as is likely to affect prejudicially his functions as such member.

Salary and allowances payable to Chairperson and Members:

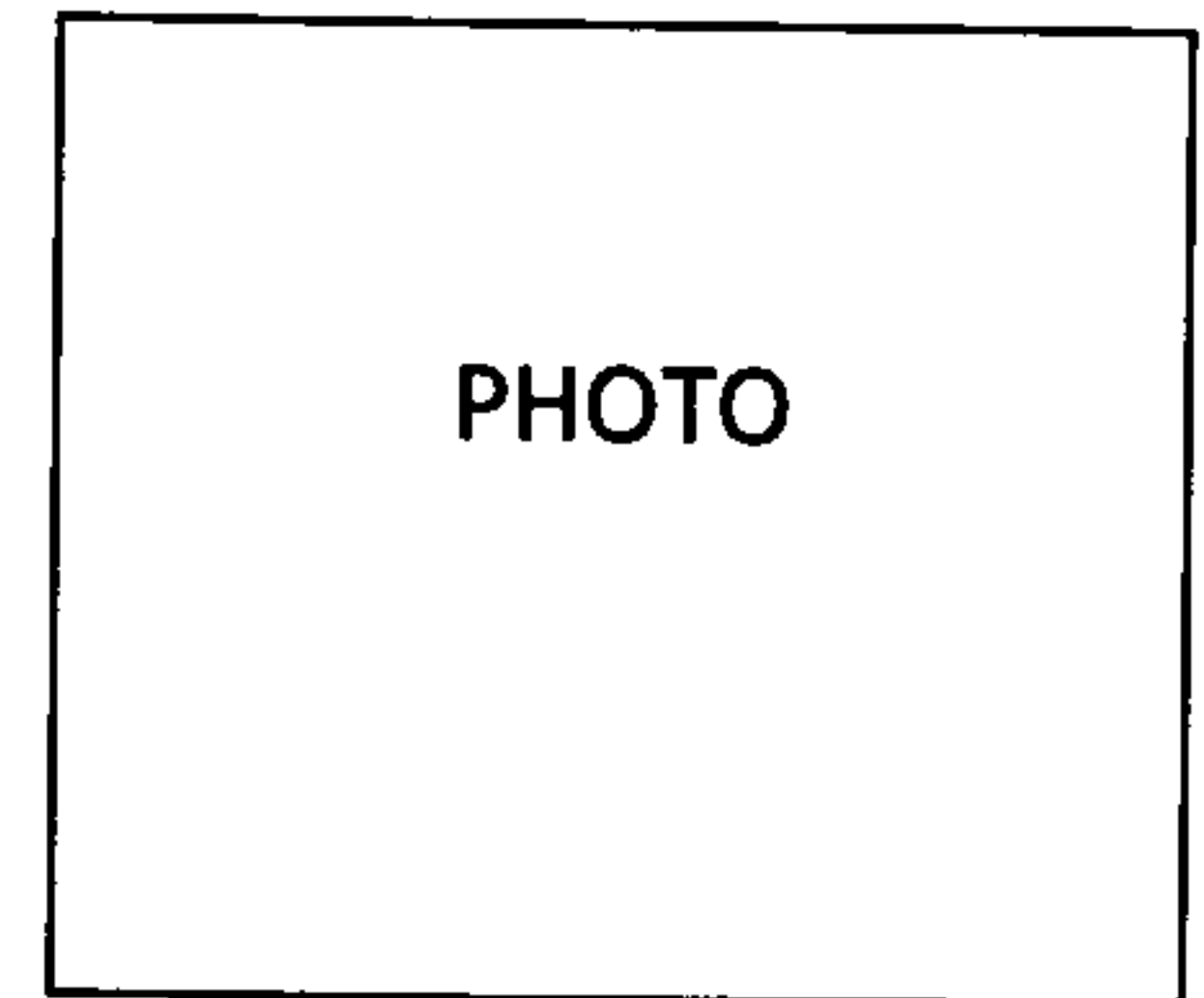
1) The salary and allowances payable to, and the other terms and conditions of service of, the Chairperson and other Members shall be such as may be prescribed and shall not be varied to their disadvantage during their tenure.

2) Notwithstanding anything contained in sub-sections (1) and (2) of section 47, the Chairperson or a Member, as the case may be, may:—

(a) Relinquish his office by giving in writing to the appropriate Government a notice of not less than three months;

(b) Be removed from his office in accordance with the provisions of section 49.

3) A vacancy caused to the office of the Chairperson or any other Member, as the case may be, shall be filled-up within a period of three months from the date on which such vacancy occurs.

APPLICATION FORM FORMAT

To

Sir,

In pursuance of the advertisement published in the _____ Dated _____,

I offer my candidature for the post/position _____ with the following relevant details:

1.	Name:	
2.	Father's/husband's Name:	
3.	Date of Birth:	
4.	Educational Qualifications:	
5.	Mobile Phone Number:	
6.	E-mail ID:	
7.	Eligibility Criteria:	
	a) Field of experience	
	b) Years of experience	
	c) If Government employee (including retired)	
i)	Present post held Pay Scale/Pay Band with Grade Pay/ Pay level in respective Pay Matrix	
	ii) Post last held (if retired)	

	Pay Scale/Pay Band with Grade Pay/ Pay level in respective Pay Matrix	
8.	List of documents containing 5 significant achievement contributions (if any) in the relevant field. (Documents to be uploaded as attachment to application in pdf file(s) of size < 30 kb	i) <input data-bbox="1034 568 1534 641" type="text" value="Name of the 1<sup>st</sup> pdf file"/> ii) <input data-bbox="1034 679 1534 753" type="text" value="Name of the 2<sup>nd</sup> pdf file"/> iii) <input data-bbox="1034 791 1534 865" type="text" value="Name of the 3<sup>rd</sup> pdf file"/> iv) <input data-bbox="1034 903 1534 976" type="text" value="Name of the 4<sup>th</sup> pdf file"/> v) <input data-bbox="1034 1015 1534 1088" type="text" value="Name of the 5<sup>th</sup> pdf file"/>
9.	Any criminal case pending /disposed of against the applicant. If yes, please furnish details.	

Verification

The information furnished above is true and correct.

Dated:

(Signature)

DOCUMENTS TO BE UPLOADED IN PDF FORMAT, SIZE OF EACH DOCUMENT SHOULD BE < 50KB:

a)	For Identity: (Any one of)	Aadhaar Card / PAN Card / Voter Identity /Passport / Driving Licence
b)	For Address Proof: (Any one of)	Aadhaar Card / Electricity Bill /Bank Passbook Photocopy
c)	Educational Qualifications:	Certificate of Educational levels indicated in Application Form
d)	Professional Qualifications:	Relevant Certificate from Bar Council of India / Other Professional Councils /Technical Institutes/ Universities etc.
e)	Experience:	Certificate from appropriate authority
f)	Salary certificate in case of Government employee (including retired)	Certificate from the DDO in case of serving employee Or Pay certificate from the DDO as on the date of superannuation in case of retired Government employee

IMPORTANT INSTRUCTION REGARDING FILLING UP AND SUBMISSION OF THE FORM

1. The applicants may download the format of the application or use an identical format.
2. The applicant shall fill up the particulars in the relevant field as per the format.
3. The applicant will put his/her signature on the application form.
4. The applicant shall scan the filled up form and save the same in PDF format under the file name "------(Name of the applicant)Date of Birth in DD-MM-YYYY (example: Suman_Das_05-06-1960". The file size should not exceed 50KB.
5. Scan and the requisite supporting documents including documents showing significant / contributions (each file size < 30kb pdf)
6. Text for the body of the email shall be:-

"Dear Sir,

Please find attached herewith ___ Nos. of documents, including the application form in proper format, for my candidature for _____ (Chairman/ Member) for _____ (WBRERA / WBREAT)

Yours faithfully

(Name)

Address

Mobile No.

7. Send all the PDF files as attachments to the email id: scwbrera.housing-wb@bangla.gov.in.

All the annexures mentioned in the application format shall also be sent to the email id: scwbrera.housing-wb@bangla.gov.in along with the application form.